गृह मंत्रालय
MINISTRY OF
HOME AFFAIRS
सत्यमेव जयते

National Forensic Sciences University
Knowledge | Wisdom | Fulfilment
An Institution of National Importance
(Ministry of Home Affairs, Government of India)

School of Law,
Forensic Justice & Policy Studies
(Decoding Forensics for Public Welfare)

NATIONAL FORENSIC SCIENCES UNIVERSITY

School of Law, Forensic Justice & Policy Studies

in collaboration with The Centre for Neurotechnology & Law (UK)

is organising an

ONLINE CERTIFICATE COURSE

MIND, MACHINE & JUSTICE

LEGAL IMPLICATIONS OF NEUROTECHNOLOGY (SECOND EDITION)

November 16–22, 2026



Registration Fee - Rs. 2000 /- only

Last Date for Registration: 11 November, 2026

Join world-renowned experts to discover how neuroscience, law, and technology intersect in the emerging field of Neuro-Law.

SCAN NOW FOR REGISTRATION

ABOUT NFSU



The National Forensic Sciences University (NFSU), established in 2008 under the visionary leadership of Hon'ble Prime Minister Shri Narendra Modi and elevated to national status through an Act of Parliament in 2020 and accorded the special status of an Institution of National Importance under the Ministry of Home Affairs, Government of India, is the world's first and only university dedicated exclusively to forensic, behavioural, cybersecurity, criminology, and allied sciences.

With its headquarters at Gandhinagar, Gujarat, and 15 campuses across India and an international campus in Uganda; NFSU is at the forefront of global forensic education, training, and research. The University is committed to advancing forensic applications in law, justice delivery, homeland security, and human rights. By producing highly skilled professionals, NFSU contributes to strengthening national and international justice systems with a vision to make forensic science an integral part of governance and policy.

ABOUT SLFJPS

The School of Law, Forensic Justice, and Policy Studies (SLFJPS) was founded to provide professional legal education, specifically emphasising the application of forensic practices across various legal and policy domains. Its goal is to become the primary educator in forensic justice for professionals involved in governance, especially in justice administration. The school caters to the diverse needs of the legal community through programs such as B.Sc.LL.B. (Hons.)- 5-Year Integrated Programme, B.B.A.LL.B. (Hons.)-5-Year Integrated Programme, PG Diploma in Cyber Law, a three year LL.B. (Hons.), LL.M. (Criminal Law and Criminal Justice Administration), LL.M. (Cyber Law and Cyber Crime Investigation), and Dual LLM (Cyber Crime Law & Digital Forensics). These programs reflect our commitment to enhance the field with intellectually stimulating and practically viable solutions.

ABOUT CNL

The Centre for Neurotechnology and Law (CNL) is a pioneering research and advocacy centre dedicated to exploring the intersection of neuroscience and legal standards. Established in 2024 by Harry Lambert with the vision to foster a deeper understanding of how technological advancements in neuroscience can inform and transform legal practices, the Centre strives to bridge the gap between these two critical fields.



ABOUT THE COURSE

Neurotechnology is moving beyond specialised laboratories into clinical care, consumer products, education, employment, defence and criminal justice. BCIs, neuroprosthetics, neuromodulations, wearable EEG devices and AI-supported neural-signal interpretations etc. can create significant benefits, but also challenge established legal concepts of privacy, autonomy, consent, identity, responsibility, equality and standard of proof. The legal system must therefore develop the ability to distinguish scientifically justified inference from technological overstatement. These developments require legal professionals who can understand both the promise and the limitations of brain-based technologies.

Structured interdisciplinary training in neurolaw remains limited in India. As an emerging global hub for forensic and legal education, we must cultivate a new generation of professionals, capable of understanding and regulating these technologies. NFSU is uniquely placed to connect forensic science, behavioural science, criminal justice, technology and law, while CNL contributes focused international expertise and a global network.

This online certificate course titled “Mind, Machine & Justice: Legal Implications of Neurotechnology” aims to explore the intersection of neuroscience, law, and emerging technologies. As neurotechnology increasingly interacts with human cognition through brain–computer interfaces, neuro-prosthetics, and cognitive monitoring systems; it poses unprecedented ethical, legal, and policy challenges.

This course will pioneer Neuro-Law education in India, bridging the gap between scientific innovation and legal governance and assist in translating emerging international principles into practical safeguards, evidentiary standards and policy options relevant to India. It will equip participants with interdisciplinary competencies to analyse, interpret, and draft policy solutions for regulating neurotechnology in India.

KEY FEATURES: WHY JOIN THIS COURSE

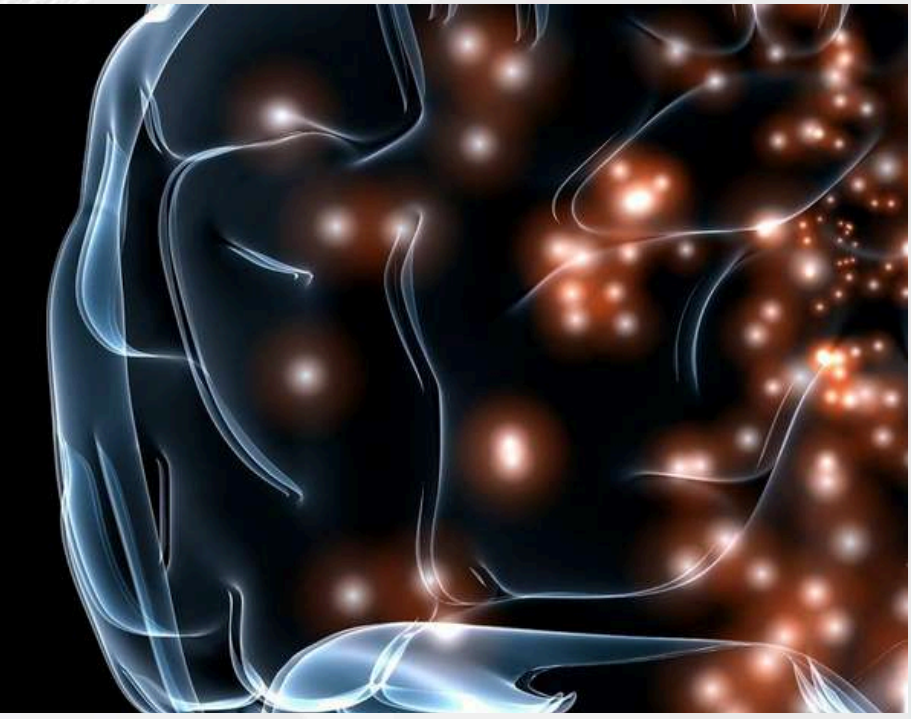
- First-of-its-kind course in India, integrating Neuroscience, Law, Forensic Science, Ethics, Medicine & Technology from a policy lens.
- A concentrated 7-day online format accessible to participants across jurisdictions.
- Engagement with eminent national and international speakers and a moderated question-and-answer component.
- Evening-oriented delivery for students and working professionals, with time-zone-sensitive adjustments where required.
- Affordable registration, e-materials and joint certification by NFSU and Centre for Neurotechnology & Law (CNL), UK.
- A comparative and policy-oriented approach connecting global developments with the Indian legal context.
- 14 structured contact hours, delivered through one two-hour session or two one-hour sessions each day.
- An updated curriculum on the UNESCO 2025 Recommendation on the Ethics of Neurotechnology, AI-assisted neural decoding, consumer neurotechnology and neural-data governance.
- Dedicated modules on neuro-evidence, compelled brain-reading, criminal responsibility, product safety, workplace monitoring, disability, agency and equitable access.
- A pre-course primer, glossary and curated e-reading pack to create a common interdisciplinary baseline.
- A blended faculty model combining suitable returning speakers with additional international experts in law, neuroethics, evidence and governance.



COURSE OBJECTIVES

Upon completion of this course participants will be able to:

1. Explain the scientific foundations, applications and limitations of major neurotechnologies.
2. Examine legal and ethical issues arising from neural data, mental privacy, cognitive liberty, mental integrity, autonomy and identity.
3. Assess the relevance, reliability, admissibility and possible prejudicial effect of neuroscientific evidence.
4. Analyse criminal responsibility, brain development, sentencing, rehabilitation and State use of brain-reading technologies.
5. Evaluate product liability, cybersecurity, informed consent, workplace surveillance and consumer-protection concerns.
6. Compare global neurorights and neurotechnology-governance models and consider their adaptation to the Indian legal framework.
7. Develop practical drafting skills through policy clauses, consent safeguards, evidentiary protocols and governance recommendations.



Prior technical training in neuroscience is not mandatory. The pre-course primer and glossary will provide the scientific and legal vocabulary required for effective participation.

WHO CAN REGISTER

1. Undergraduate and postgraduate students of law, forensic science, behavioural science, neuroscience, medicine, engineering, philosophy and public policy.
2. Academicians, doctoral scholars, researchers and members of research centres or think tanks.
3. Judicial officers, advocates, prosecutors, investigators, forensic experts and correctional professionals.
4. Neuroscientists, clinicians, neurotechnologists, bioethicists, data-governance professionals and product-safety practitioners.
5. Government officials, regulators and civil-society organisations working on human rights, criminal justice and emerging technology.

COURSE SCHEDULE

1	Neurotechnology and Brain-Computer Interfaces	November 16, 2026 · 6:30–7:30 PM
2	Neurotechnology and Legal Foundations: Interpreting Existing Rights for Emerging Risks	November 16, 2026 · 7:30–8:30 PM
3	Beyond ELSI: Responsible Innovation, Regulatory Governance and the Future of Neurorights	November 17, 2026 · 6:30–7:30 PM
4	Neurotechnology-Mediated Agency, Legal Capacity and Personhood	November 17, 2026 · 7:30–8:30 PM
5	Neurotechnology in Law Enforcement: Mental Privacy, Due Process and Human Rights Safeguards	November 18, 2026 · 6:30–7:30 PM
6	Comparative Neurorights and the Chilean Model	November 18, 2026 · 7:30–8:30 PM
7	Governing the Convergence of AI and Neurotechnology: Ethical Safeguards and the UNESCO Framework	November 19, 2026 · 6:30–7:30 PM

COURSE SCHEDULE

8	**Neural Data as Electronic Evidence: Authenticity, Reliability and Admissibility**	**November 19, 2026 · 7:30–8:30 PM**
9	**Neurotechnology, Criminal Justice and Human Rights**	**November 20, 2026 · 11:30 AM–12:30 PM**
10	**Workplace Neurotechnology: Neuroadaptive BCI and Employee Protection**	**November 20, 2026 · 12:45–1:45 PM**
11	**Indian Constitutionalism, Human Dignity and Cognitive Freedom**	**November 21, 2026 · 6:30–7:30 PM**
12	**Indian Legal and Institutional Perspectives on Neurotechnology Governance**	**November 21, 2026 · 7:30–8:30 PM**
13	**Neurocriminalistics in the Era of BCIs: Balancing Investigative Effectiveness and Human Rights Protection in light of UNESCO Samarkand Recommendations**	**November 22, 2026 · 6:30–7:30 PM**
14	**Neurotechnology, Law and Justice: Emerging Directions for India**	**November 22, 2026 · 7:30–8:30 PM**

Note: *The schedule may be subject to minor changes, if necessary.*

PATRONS- IN- CHIEF



Mr. Harry Lambert

Outer Temple Chambers · Founder of CNL



Prof. (Dr.) Purvi Pokhariyal

Dean, School of Law, Forensic Justice and Policy Studies & Director, NFSU Delhi Campus & CNL Member

RESOURCE PERSONS



Prof. George Malliaras

Prince Phillip Professor of Technology, University of Cambridge & CNL Member



Prof. Upendra Baxi

Emeritus Professor of Law, Universities of Warwick and Delhi



Prof. Carlos Amunategui Perello

Professor, Faculty of Law, Pontificia Universidad Católica, & CNL Member



Dr. Allan McCay

Co-director, Sydney Institute of Criminology, University of Sydney & CNL President

RESOURCE PERSONS



Prof. Avinash Singh

Senior Lecturer, Australian Artificial Intelligence Institute, University of Technology Sydney & CNL Member



Prof. (Dr.) Demetra Sorvatzioti

Vice Rector for International Affairs & Research and Head, Law Department, University of Limassol, Cyprus



Prof. (Dr.) Said Gulyamov

Head of the Department of Cyber Law, Tashkent State University of Law



Dr. Neethu Rajam

Associate Professor of Law, National Law University Delhi



Dr. Kelly Amal Dhru

Research Fellow, Max Planck Institute for Comparative Public Law and International Law.



Dr. Krishna Ravi Srinivas

Adjunct Professor of Law & Director, Centre of Excellence in AI and Law
NALSAR University of Law, Hyderabad

EVALUATION CRITERIA

Minimum Attendance Requirement: A minimum attendance of 80% of the total sessions is mandatory for all participants to be eligible for the certificate of completion. Participants who do not meet this minimum attendance requirement will not be eligible to receive the certificate, irrespective of their performance in other evaluation components.

Evaluation and Weightage: The overall evaluation for the online certificate course will comprise 60% weightage for attendance and 40% for assignments and learning tasks. The assignment component will include activities such as reflective notes, case analyses, short articles, and other relevant tasks designed to assess participants' understanding of the course content and their ability to critically engage with the concepts discussed during the sessions. Details regarding the tasks, submission requirements, and deadlines will be communicated after each session. Participants are expected to complete and submit the assigned tasks within the stipulated timelines.



EXPECTED LEARNING OUTCOMES

By the end of the course, participants will be able to:

1. Demonstrate conceptual understanding of the scientific foundations, applications and limitations of major neurotechnologies, and their intersection with law.
2. Analyse ethical, legal and human-rights issues arising from neurotechnology, including neural-data governance, mental privacy, cognitive liberty, mental integrity, autonomy & identity.
3. Evaluate the relevance, reliability, admissibility and potential prejudicial impact of neuroscientific evidence and examine questions of criminal responsibility, sentencing & rehabilitation.
4. Assess legal and regulatory challenges arising from neurotechnology applications, including product liability, cybersecurity, informed consent, workplace surveillance and consumer protection.
5. Apply comparative international human-rights, constitutional and regulatory frameworks to evaluate neurorights and neurotechnology governance within the Indian legal context.
6. Develop practical legal and policy instruments, including policy frameworks, informed-consent forms, evidentiary protocols, governance clauses and recommendations, while establishing a foundation for advanced research and academic work in Neuro-Law.

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CERTIFICATION AND DELIVERABLES

Certification:
Participants who fulfil the approved attendance and evaluation requirements will receive a joint Certificate of Completion issued by NFSU and CNL.

Participant and institutional deliverables:
1. A pre-course digital primer, glossary and curated e-material pack, with selected session material.
2. A 1,000-word reflective note by each participant.
3. A post-course report and a curated set of high-quality policy outputs for possible research, teaching or publication use, subject to review and participant consent.

REGISTRATION DETAILS

Registration Fees- Rs. 2000 /- only
Payment Link: https://rzp.io/rzp/zmIgcmwI
Registration Form Link: https://forms.gle/A2fivR8Az69hNa8A6

SCAN THIS FOR REGISTRATION

SCAN THIS FOR PAYMENT

For any queries, you may contact us at certificatecourse_law@nfsu.ac.in